[Shri Murlidhar Chandrakant Bhandare]

With these words, I thank the House again and with the assurance that I have not and he has nodded his approval—that these assurances will be fulfilled in a time-bound framework, I seek. your permission and the permission of this House to withdraw my Resolution.

The resolution was, by leave withdrawn.

RESOLUTION RE. NEED FOR MEASURES TO COMBAT EVILS IN THE PRESENT ELECTORAL SYSTEM

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Now, Mr. Sibtey Razi to move his Resolution.

SHRI SYED SIBTEY RAZI (Utter Predicts): Sir, I big to move the following Resolution:—

"Having regard to the fact that-

- (i) the recent elections in some State Assemblies have winessed booth capturing, rigging, poll violence, show of muscle power and communalisation during elections and electioneering on an unprecedented scale;
- (ii) these evils which have manifest are an alarming phenomenon, dangerous, disgraceful and destructive of the democratic fabric of our policy and culture;

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(iii) if these evils are not checked and curbed in time, they will not only affect free and fair exercise by the people of their right to vote but crede the functioning of political system and institutions, deny legitimate protection to the innocent people and shake people's faith in democratic values; (iv) if drastic steps are not initiated in right carnest to eliminate and eschew these evils, they may soon set at naught our salutary achievements as the largest and strongest parliamentary democracy in the world;

this House recommends that-

- (a) urgent and effective measures be taken by the Government in consultation with the Election Commission to prevent recurrence of this menace to our parliamentary democracy;
- (b) a national committee consisting of representatives of all political parties, eminent sociologists and prominent citizens in important fields of national activity be constituted to suggest long term measures for combating evils in the present electoral system:
- (c) the existing laws relating elections should be implemented "vigorously and scrupulously."

 5 P.M.

मान्यवर, ग्रपनी भ्राजादी के संघर्ष के बाद कई प्रश्न हमारे देश के सामने थे कि हम ग्रपने देश के तंत्र को किस तरह से चलाएंगे। यह बात गौरव की है कि देश की कियादत . देश का नेतृत्व , उन समझदार हाथों में भ्राया था जिन्होंने देश की भ्राजादी की जंग देखी थी । देखा था उन्होंने हिन्दू ग्रीर मसलमानों को, सिखों ग्रौर ईसाइयों को जाति-बिरादरी, धर्म श्रौर छोटी-छोटी जं 🛹 ग्रन्य सीमायें हैं उनसे ऊपर उठकर मुल्क को म्राजाद कराने के लिए एक जुट होकर सं**घर्ष** करना भ्रौर इसीलिये यह फैसला किया गया कि जब इस देश की ग्राजादी में सर्वहारा वर्ग ने सबसे बढचढ कर हिस्सा लिया है. इस देश की श्राजादी में गरीबों ने, किसानों ने, मजदूरों ने श्रौर उन लोगों ने जो शोषित **ग्र**ौर पीड़ित कहलाते हैं, इस मुल्क **को** ग्राजाद कराने में कैदोंबंद की सीहबत से लेकर फांसी के फंदे तक को चुमा है तो क्यों न यह ग्रधिकार उस ग्रवाम को दिया जाय जो गांवों में बसती है, शहरों में रहती

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क फैसला किया गया है कि हम जम्हूरियत के रास्ते पर चलेंगे, लोकतंत्र के रोस्ते पर चलेंगे श्रौर श्रपने देश में एक ऐसी शाही लायेंगे जो लोकशाही होगी, लोकतंत्र होगा । यहां ग्रवाम की हुकूमत होगी ग्रौर ग्रवाम को यह हक होगा कि वह ग्रपनी पसंद के हिसाब

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY): Now, the Minister of Finance is to make a statement on DA. Mr. Sibtey Razi you can continue later.

STATEMENTS BY **MINISTERS**

I—Regarding grant of Dearness Allowance to the Central Government Employees

THE MINISTER OF FINAN-CE (PROF. MADHU DANDA-VATE) : Sir. on the basis of the recommendations of the Central Pay Commission, as accepted by the Government for Central Government Employees, dearness allowance at the revised rates has become due for consideration with effect from 1-1-1990, on the basis of percentage increase in whole numbers in the twelve monthly average of the All India Consumer Index Numbers of Industrial Workers (General) (Base 1960-100) for the period pending 31-12-1989 over the index average of 608, base figure to which the revised pay scales are pegged. The twelve monthly average Consumer Price Index for the period ending 31-12-1989 is 842.58, which works out to an increase of 38.58% over 608. Employees drawing basic pay upto Rs. 3500/- are to be

allowed 100% neutralisation, those drawing basic pay between Rs. 3501/and Rs. 6,000/-, 75% and those drawing basic pay above Rs. 6,000/-, 65% neutralisation. These employces are, accordingly, entitled to revised D.A. of 38%, 28% and 25% of the basic pay respectively from 1-1-1990, as against 34%, 25% and 22% of the basic pay respectively being drawn by them at present since 1-7-1989.

Ministers

- 2. Government have decided to pay the instalment of dearness allowance due to Central Government employees from 1-1-1990 in Orders in this behalf shall be issued by the Ministry of Finance.
- 3. The annual cost of this instalment of D.A. payable to all Central Government Employees with effect from 1.1.1990 is estimated at Rs. 294 crores. The total expenditure on this account in the financial year 1990-91 will be Rs. 343 crores.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY) : Now, clarifications on the statement by the Minister of Finance. Yes, Mr. Subramanian Swamy. Not here. Yes, Prof. Chandresh P. Thakur.

PROF. CHANDRESH P. THA-KUR (Bihar): Sir, I welcome the announcement of the honourable Finance Minister with regard to the grant of DA to the Central Government employees.

Sir, there is no denying the fact that the Government employees need to be protected against the erosion of their purchasing power and of their pay packs. However, there are two factors which need to be taken into account. One is that this will effect the ways and means position of the Government with all its ramifications for the rost of the Budget and the other is the equity factor. We all know